

THE

PARLIAMENTARY DEBATES

Date 25.11.2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 17th February, 1953

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2 P.M.

PAPERS LAID ON THE TABLE

STATEMENT *re* SUPPLEMENTARY DEMANDS
FOR GRANTS FOR 1952-53

The Minister of Finance (Shri C. D. Deshmukh): I beg to present a Statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1952-53.

[Placed in Library. See No. IV. O. I (72e)].

MOTION ON ADDRESS BY THE
PRESIDENT—*contd.*

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the motion moved by Prof. Shriman Narayan Agarwal.

Dr. Rama Rao (Kakinada): What has happened to my adjournment motion?

Mr. Deputy-Speaker: I have already informed the hon. Member that I refuse my consent to it, as it relates to a State subject. It does not relate to a subject pertaining to the Central Government.

Shri Nambiar (Mayuram): Is not the Central Government concerned with unemployment and retrenchment?

Mr. Deputy-Speaker: Some electrical undertaking has been suspended
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by the State Government and on account of that, some people have been thrown out of employment. It is purely a State matter.

Dr. Rama Rao: It is not such a simple affair.

Mr. Deputy-Speaker: It may be very serious, but hon. Members forget that we are working under a Federal Constitution and there are States which are autonomous in various respects. It is the duty of the State Government concerned to attend to this question. We cannot arrogate to ourselves the right to enquire as to what a State Government ought or ought not to do. I am sure the representatives of the State Legislatures are as conscious of their duties as hon. Members here. I do not like any confusion in this matter. (*Interruption*). I find that this is purely a State matter. I gave an opportunity to the hon. Member to explain the position to me, and he has written that it is an inter-State matter. What is an inter-State matter? (*Interruption*). What is this repeated interruption? There must be some decorum and decency observed in the House. It is purely a State matter, and I am not going to arrogate jurisdiction or waste the time of the House so far as this matter is concerned. It may be a very important matter, but since the hon. Members' counterparts are there in the State Legislature, they would attend to it.

Shri Nambiar: But that Legislature is not meeting.

Mr. Deputy-Speaker: It may not meet at all. It is none of our concern, Dr. Deshmukh. I am sorry, I mean Dr. Syama Prasad Mookerjee.

Dr. S. P. Mookerjee (Calcutta South-East): I may assure the Finance Minister that I have not the remotest idea of exchanging place with him.